

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2454**

TO BE ANSWERED ON THE 8TH AUGUST, 2018/SHRAVANA 17, 1940 (SAKA)

CRIMES AGAINST WOMEN IN ANDHRA PRADESH

2454. SHRI V. VIJAYASAI REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it has come to the notice of Government that 40 crimes were committed against women on an average, every day in Andhra Pradesh last year;

(b) whether Government is also aware that this is nearly 6 per cent more than the crimes occurred in 2016; and

(c) how does Government look at this unacceptable level of crimes against women in Andhra Pradesh and how will Government persuade/direct the State Government to take stringent action against the culprits and ensure that rate of conviction goes up which works as deterrent for offenders?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a): As per the latest available published information with National Crime Records Bureau (NCRB), a total of 16,362 cases were reported under Crime against Women in Andhra Pradesh which comes to an average of 44.8 crimes per day against women in the State during the year 2016. The latest data available is of the year 2016.

(b): A total of 15,967 and 16,362 cases were reported under Crime against women in the State of Andhra Pradesh during 2015 & 2016 respectively showing an increase of 2.5% in 2016 over 2015. The latest data pertains to the year 2016.

(c): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.
